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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 8205/2025 & CM APPL. 35902/2025

798337 R EX SGT R C SINGH Through: ....Petitioner

versus

UNION OF INDIA AND OTHERS

....Respondents

Through: Mr. Sandeep Kumar Mahapatra, CGSC with Mr. Tribhuvan, Adv.

**CORAM:** 

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE AJAY DIGPAUL

> ORDER (ORAL) 08.07.2025

**%** 

## C.HARI SHANKAR, J.

- 1. By this writ petition, the petitioner seeks a direction to the Armed Forces Tribunal<sup>1</sup> to expedite the hearing and dispose of OA 858/2019 in a fixed time bound manner preferably within three months.
- **2.** We are not willing to pass any such directions.
- **3.** We are unaware of the pendency of proceedings in the AFT and the priority to which this matter would be entitled, given other matters which may be pending before it.

1 "the AFT", hereinafter

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- **4.** We expect the AFT to decide this matter keeping in mind the priority of matters pending before it and the age of the petitioner's OA *vis-a-vis* other OAs which may be pending before the AFT.
- **5.** This order shall, however, not preclude the petitioner, if he so chooses, to move the AFT seeking expedited hearing.
- 6. It would be for the AFT to take a call in that regard. Subject to that observation, the writ petition is dismissed.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

JULY 8, 2025/an

Click here to check corrigendum, if any

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